

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : 607/MP/2020

Subject : Petition under Section 79(1) of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 executed between the Petitioner with the Procurers across five States, namely Maharashtra, Gujarat, Rajasthan, Haryana and Punjab, Clause 4.7 of the Competitive Bidding Guidelines and this Hon'ble Commission's Order dated 17.9.2018 in Petition No. 77/MP/2016

Date of Hearing : 11.01.20212

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Coastal Gujarat Power Limited (CGPL)

Respondents : Gujarat Urja Vikas Nigam Ltd. (GUVNL) & Ors.

Parties present : Shri Anand Shrivastava, Advocate, CGPL
Shri Shivam Sinha, Advocate, CGPL
Shri Chetan Saxena, Advocate, CGPL
Shri Anup Jain, Advocate, MSEDCL
Deepa Chawan, Advocate, MSEDCL
Shri Anand K. Ganesan, Advocate, PSPCL
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Ms. Aditi Raghuvanshi, Advocate, PSPCL
Ms. Poorva Saigal, Advocate, Rajasthan Discoms and Haryana Discoms
Ms. Tanya Sareen, Advocate, Rajasthan Discoms and Haryana Discoms
Shri Shubham Arya, Advocate, Rajasthan Discoms and Haryana Discoms
Ms. Swati Mehendale, CGPL
Shri Girish Pednekar, CGPL
Shri Shashi Kumar Jain, RUVNL

Record of Proceedings

The matter was called out for virtual hearing.



2. The learned counsel for the Petitioner sought two days' time to file rejoinder to the replies filed by the Respondents and requested the Commission to open the e-portal for filing of the rejoinder. The Commission acceded to the request of the Petitioner.

3. The learned counsel appearing on behalf of the GUVNL, Respondent No.1 and PSPCL, Respondent No. 6 submitted that reply on behalf of GUVNL has already filed in the matter and sought one week time to file reply on behalf of PSPCL.

4. The learned counsel appearing on behalf of Maharashtra State Electricity Distribution Company Ltd. (MSEDCL), Respondent No. 2, submitted that reply is ready. However, the same could not be filed due to Covid-19 pandemic. He, accordingly, sought time to file reply in the matter.

5. The learned counsel appearing on behalf of Rajasthan discoms and Haryana discoms submitted that the reply on behalf of Rajasthan discoms has already been filed and sought time to file reply on behalf of Haryana discoms.

6. After hearing the parties, the Commission directed the Respondents to file their reply, by 30.1.2022 with a copy to the Petitioner who may file its rejoinder, if any, by 12.2.2022. The Commission further observed that no further extension of time will be allowed and directed the parties to comply with the specified timeline.

7. The matter shall be listed for hearing in due course of time for which a separate notice shall be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

